Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 16.01.2014

The meeting No.40/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 16.01.2014 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.40/AM-14 dated 16.01.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

:40/84-ALC3/2013 **MEETING DATE**: 16.01.2014 MEETING NUMBER

Case No.:4/34/84-ALC3/2013	-	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Rejected
HQ File :01/84/050/00244/AM14/		Lic.No/Date:0910057605 18.09.2013	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 13.12.2013 so far. In view of above, the

Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.

		Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
2	HQ File :01/84/050/00221/AM14/			Defer Date: 13.02.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 13.02.2014.

Case No.:7/36/84-ALC3/2013		1.6.01.2014	Status: Approved
HQ File :01/84/050/00272/AM14/		Lic.No/Date:0310755687 28.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Polyester soft finish	21,150	100% Polyester Velvet piece	21,785 meter
1.	velvet fabrics	meters	dyed fabrics with relevant	(including 3%
			width.	wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
4	HQ File :01/84/050/00227/AM14/	1	Lic.No/Date:5610003167 07.11.2013	Defer Date: 13.02.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from R.A. Indore/Applicant firm. The Committee after deliberations decided to issue another reminder to R.A. Indore/Applicant firm and deferred the case for re-listing on 13.02.2014.

		Party Name: STAND21 EXPORTS (INDIA) PVT LTD.	l l	Status: Deferred
5	HQ File :01/84/050/00239/AM14/		l l	Defer Date: 06.02.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 06.02.2014.

		1	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
6	HQ File :01/84/050/00267/AM14/		l l	Defer Date: 06.02.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 06.02.2014.

		Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Approved
HQ File :01/84/050/00296/AM14/	RLA File :03/95/040/00579/AM14/	Lic.No/Date:0310761510 11.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations and taking cue from SIONs J-70 & J-370 decided to ratify						
the Advance Authorization issued in this case as detailed below:-						
S.No. Export Product Export Import item Quantity allowed						
	_	Quantity				

P.P. Granules

196.720

(including

wastage)

M.T.

20%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

M.T.

Non-wovan fabrics made of 163.934

manmade fibre

	'	1.604.004.4	Status: Approved
HQ File :01/84/050/00297/AM14/		Lic.No/Date:0310761489 11.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per report of technical team and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Paralink – Ultra strong re-	3,61,325	High Tenacity Polyester	1,80,500 Kgs.
	inforcement fabric made of	Kgs.	Filament Yarn	
	Polyester Filament yarn,		Linear Low Density Polyethy -	1,79,500 Kgs.
	LLDPE, Master-batch &		LLDPE	
	Aramid/ Kevlar Yarn		Master-batch	11,550 Kgs.
			Aramid Yarn/Kevlar Yarn	950 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		-	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
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	HQ File :01/84/050/00298/AM14/	RLA File: 03/95/040/00727/AM14/	Lic.No/Date:0310761804	Defer Date:
$\ _{9}$			13.12.2013	13.02.2014
11/				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 13.02.2014.

		Party Name: PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Deferred
10	HQ File :01/84/050/00299/AM14/		Lic.No/Date:1010056339 07.01.2014	Defer Date: 13.02.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Kochi. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 13.02.2014.

		I	Status: Deferred
11	HQ File :01/84/050/00300/AM14/	I I	Defer Date: 13.02.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not received from applicant firm/R.A., Kochi. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 13.02.2014.

Case No.:6/40/84-ALC3/2013	Party Name: ARVIND LIMITED	Meet No/Date:40/84-ALC3/2013 16.01.2014	Status: Approved
HQ File :01/84/050/00301/AM14/	RLA File :08/24/040/00434/AM14/	Lic.No/Date:0810127803 07.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

		in this case. Accordingly, Compepeat basis, as per decision taken				•				sued
•	S.No.	Export Product	Export	Import ite	,	0.07.2013		ntity allo		
2			Quantity							
	1.	Woven fabric containing 85%	70,000	Relevant	Manmade	Filament	32,	340	Kgs.	
		or more by weight of	Kgs.	Yarn (Poly	yester Filameı	nt Yarn)	(inclu	ıding	5%	
		Synthetic filament					wasta	age)		
				Relevant	Manmade	Filament	41,1	60	Kgs.	
				Yarn (Nyl	on Filament Y	arn)	(inclu	ıding	5%	
							wasta	age)		

MANUAL AGENDA CASE

(13)

(10)		
Case No.449	M	I/s Radnik Exports, New Delhi
NC 40/AM-14, dt. 10	6.01.2014 Fi	ile No.01/84/162/158/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510351464 dated		
23.01.2013.	_	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

1.	Ladies Blouse with tightening at	5789 Nos.	91% Silk, 9% Metallised	3.50 Sq.
	bottom made of 91% Silk, 9%		Fiber Woven Fabric,	meter per
	Metallised Fiber Woven Fabric,		Width 43" (cuttable 40")	piece
	GSM-31+/-10% (Style: PC ZINGO)		GSM-31+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.450	M/s Alps Industries Ltd., Ghaziabad	
NC 40/AM-14, dt. 16.01.2014	File No.01/84/50/162/AM-14/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.0510363932 dated		
29.08.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 13.02.2014.

(15)

Case No.451	M/s Shahi Exports Pvt. Ltd., Faridabad	
NC 40/AM-14, dt. 16.01.2014	File No.01/84/50/208/AM-14/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0510364652 dated		
05.09.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for change of style number of export product No.2 from 90283 to 90348. The Committee after deliberations agreed with the request of applicant firm for change of style number of export product No.2 from 90283 to 90348.

(16)

Case No.452	M/s Indo British Garments Pvt. Ltd., Faridabad	
NC 40/AM-14, dt. 16.01.2014	File No.01/84/50/381/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.0510316019 dated 01.02.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee, after deliberations has decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, complete justification, copy of the application set and technical person to explain the details of the case. The case stands for re-listing on 30.01.2014.
